

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI "C" BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA Nos.564 & 7617/Del/2017**  
**Assessment Years : 2012-13 & 2013-14**

Motorola Mobility Chennai Pvt.Ltd., 415/2, Motorola Excellence Centre, Maharauli Gurgaon Road, Gurgaon-122001. PAN-AAFCP2216D	Vs	DCIT, Circle-2, Gurgaon.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	Sh. Divyanshu Aggarwal, Adv.	
<b>Respondent by</b>	Sh. R. K. Gupta, Sr. DR	
<b>Date of Hearing</b>	15.04.2021	
<b>Date of Pronouncement</b>	15.04.2021	

**ORDER**

**PER G.S. PANNU, VP :**

These appeals filed by the assessee for the assessment years 2012-13 & 2013-14 are directed against the separate orders of learned DCIT, Gurgaon dated 25.11.2016 and 09.10.2017 respectively.

2. The learned counsel for the assessee, vide its letter dated 13.04.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, both appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 15<sup>th</sup> April, 2021.

**Sd/-**

**(KUL BHARAT)  
JUDICIAL MEMBER**

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI